

## ACTION TAKEN REPORT

*[With reference to Hon'ble NGT Principal Bench OA No.1244 of 2024 (PB), subsequently transferred to West Zone Bench Pune OA no 219/2024 (WZ), regarding death of 5 persons at Emami Agrotech Ltd.]*

### **BRIEF INFORMATION ON M/S. EMAMI AGROTECH LTD.**

- M/s. Emami Agrotech Limited is a Large Scale - Red category unit, located at Plot No. 49, Location-2, SIPC, PS-Kandla Marine Police station, Kandla, Taluka: Gandhidham, District Kutch, Gujarat. Industry has obtained Consolidated Consents & Authorization (CCA) order no. AWH-115551 dated 20/11/2021 (**copy enclosed as Annexure-I**) from GPCB, which is valid up to 09/08/2026 for manufacturing of:
  - (i) Refined Palm Oil - 66,500 MT/Month
  - (ii) Refined Soya Oil - 35,000 MT/Month
  - (iii) Vanaspati - 5800 MT/Month Soya
  - (iv) Palm Fatty Acid - 3500 MT/Month
  - (v) Soya Fatty Acid - 100 MT/Month
  - (vi) Acid Oil - By product - 900 MT/Month
  - (vii) Vanaspati Fatty Acid - 200 MT/Month,
  - (viii) Spent Earth - 600 MT/Month
- Unit has subsequently obtained CCA Amendment vide order no. A-125991 dated 10/05/2023 (**copy enclosed as Annexure-II**), which is valid up to 09/08/2026, for following additional products:
  - (ix) Tin Containers (15 Liter) - 400 MT/Month
  - (x) HDPE Jars (15 Liter) - 25 MT/Month
  - (xi) HDPE Jars (5 Liter) - 15 MT/Month.

### **DETAILS OF THE ACCIDENT:**

- Industry was visited on 16/10/2024 at 13:45 Hrs. with reference to the fatal incident occurred on 16/10/2024 at 00:30 Hrs. in HRSCC feed tank of ETP.
- During visit on 16/10/2024, it was learnt that the Production Plant was taken under shutdown since 14th October 2024. Five nos. of fatality (contractual persons) were reported during incident. As per preliminary information provided by Safety Officer Shri Jayesh Jethwa, ETP Second Shift In-charge went into HRSCC feed tank without work permit due to some reason, he collapsed. Then another person entered into said tank to save him, he also collapsed. Then after another three persons entered into said tank. All five persons were died. These fatal incident might be caused due to inhaling of H<sub>2</sub>S gas evolved from effluent stored in HRSCC (High Ratio Solid Content Clarifier) Feed Tank of the ETP.

- The Incident Report dated 16/10/2024 (copy enclosed as Annexure-III) is reproduced hereunder for ready reference:

<b>Name &amp; Address</b>	M/s. Emami Agrotech Ltd, Plot No: 49, Location 2, PS Kandla Marine Police Station, Tal: Gandhidham, Dist: Kutch
<b>Date &amp; Time of Incident</b>	16/10/2024 @ 00:30 Hrs
<b>Date &amp; Time of Inspection</b>	16/10/2024 @ 13:45 Hrs
<b>Reasons for Incident</b>	As per primary information (in prima facie), Due to inhaling of H <sub>2</sub> S gas evolved from High ratio solid content effluent in HRSCC (High Ratio SolidContent Clarifier) feed tank of ETP.
<b>Chemicals involved in Incident</b>	H <sub>2</sub> S gas
<b>Causality</b>	Total 5 nos. fatal are reported.
<b>Environmental issues</b>	<ul style="list-style-type: none"> <li>➤ H<sub>2</sub>S level measured in HRSCC feed tank at 14:00 Hrs on 16/10/2024.</li> <li>➤ As measured value of H<sub>2</sub>S gas (5 ppm) in HRSCC feed tank during monitoring period at 14:00 hrs on 16/10/2024, H<sub>2</sub>S level might be very high during night when the incident took place.</li> </ul>
<b>Pollution Level Monitoring</b>	<ul style="list-style-type: none"> <li>➤ 5 ppm H<sub>2</sub>S level is measured in HRSCC feed tank with help of H<sub>2</sub>S handy meter at 14:00 hrs on 16/10/2024.</li> <li>➤ One wastewater sample of wastewater is collected from HRSCC feed tank.</li> </ul>
<b>Results</b>	<ul style="list-style-type: none"> <li>➤ AR of collected water sample is awaited.</li> </ul>
<b>Status</b>	<ul style="list-style-type: none"> <li>➤ During visit, Production Plant is taken under shutdown since 14th Oct 2024.</li> <li>➤ Provided Boiler and ETP units are observed not in operation.</li> <li>➤ One sample of wastewater is collected from HRSCC feed tank (40KL cap.) of ETP. Approx. 2 ft wastewater level is observed in HRSCC feed tank.</li> <li>➤ ETP units are observed not in operation during visit.</li> </ul>
<b>CCA status</b>	<ul style="list-style-type: none"> <li>➤ CCA valid up to 09/08/2026</li> </ul>
<b>Nature of Industry</b>	<ul style="list-style-type: none"> <li>➤ Vegetable oil manufacturing including solvent extraction and refinery / hydrogenated oils</li> </ul>

<b>Observations:</b>	<ul style="list-style-type: none"> <li>➤ Production Plant is taken under shutdown since 14<sup>th</sup> Oct 2024.</li> <li>➤ Provided Boiler and ETP units are observed not in operation.</li> <li>➤ Fatal incident occurred on 16/10/24 at 00:30 hrs in HRSCC feedtank of ETP.</li> <li>➤ 5 nos. fatal (contractual persons) are reported during incident. As per preliminary information provided by Safety Officer Shri Jayesh Jethwa, ETP second shift Incharge went into HRSCC feed tank without work permit due to some reason, he collapsed. Then another person entered into said tank to save him, he also collapsed. Then after another three persons entered into said tank. All five persons were died. These fatal incident might be caused due to inhaling of H<sub>2</sub>S gas evolved from effluent stored in HRSCC feed tank of ETP.</li> <li>➤ One sample of wastewater is collected from HRSCC feed tank (40 KL cap.) of ETP. Approx. 2 feet waste water level is observed in HRSCC feed tank.</li> <li>➤ H<sub>2</sub>S level measured in HRSCC feed tank at 14: 00 hrs during visit is 5 ppm. Looking to the 5 ppm level of H<sub>2</sub>S gas in said tank, H<sub>2</sub>S level might be very high in said tank during night hours when incident took place.</li> <li>➤ As per MSDS of H<sub>2</sub>S, TLV (Thresh hold value) of H<sub>2</sub>S is 1 ppm. Short Term Exposure limit of H<sub>2</sub>S is 5 ppm.</li> </ul>
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#### **ACTIONS TAKEN BY GPCB:**

- On 18/10/2024, GPCB issued Closure of Directions with immediate effect to the industry under section 31(A) of the Air Act-1981 (**copy enclosed as Annexure-IV**) for following reasons:
  - (1) Accident occur due to inhalation of H<sub>2</sub>S gas evolved from effluent stored in HRSCC feed tank of ETP.
  - (2) Due to occurred accident, 5 nos. of fatality (contractual persons) are reported.
  - (3) H<sub>2</sub>S level measured in HRSCC feed tank at 14:00 Hrs. during visit was 5 ppm. As per MSDS of H<sub>2</sub>S, Threshold Limit Value (TLV) of H<sub>2</sub>S is 1 ppm and Short-Term Exposure Limit (STEL) of H<sub>2</sub>S is 5 ppm.
  - (4) Looking to the 5 ppm level of H<sub>2</sub>S gas in the said tank at the inspection time, H<sub>2</sub>S level might be very high in the said tank during night hours when accident took place.
  - (5) Industry has not intimated GPCB regarding occurrence of fatal accident.
  - (6) It seems that you have failed to take adequate safety measures to avoid such kind of accident.
  - (7) You have not taken due care for workers & not provided them Personal Protective Equipment (PPEs) for their safety.

- Concerned authority was directed to disconnect electricity supply of the industry with immediate effect and following directions were issued to the industry vide Closure Order dated 18/10/2024:
  - (1) To close down the operation of industrial plant with immediate effect.
  - (2) To submit the post mortem reports of all the 5 workers, safety audit report, HAZOP study report, DISH report, etc.
  - (3) To deposit interim Environment Damage Compensation (EDC) of 1,00,00,000/- (Rupees One Crore only).
  - (4) To submit revocation application with detailed remedial action taken report, undertakings and Bank Guarantee of 3,75,000/- (Rupees Three Lakh Seventy five Thousand only) for a period of at least one year from nationalized bank for ensuring compliances of Environmental Acts / Rules, in future, if the industry intend to restart production.
- Pursuant to the closure directions dated 18/10/2024, power (electricity) supply of the industry was disconnected on 24/10/2024.
- The industry paid interim Environmental Compensation of Rs. 1 Crore to GPCB on 24/10/2024.
- Subsequently, industry applied for revocation on 29/10/2024 along with following documents:
  - Bank Guarantee of Rs.3.75 Lakhs valid up to 23/11/2025
  - Safety Audit Report carried out by M/s. Prosafe Process Engineering Pvt. Ltd.
  - Post mortem report of all five workers
  - HAZOP study report
  - SOP for ETP tank cleaning and ETP operation
  - Compliance report submitted to DISH with regard to the remarks given in Form 31 (Visit Book).
  - PLI Policy valid up to 15/12/2024.
- Industry was inspected on 29/10/2024 with reference to their revocation application. During the inspection, it was observed that the industry was complying with the directions issued by GPCB. Inspection Report dated 29/10/2024 is enclosed herewith as **Annexure-V**.
- Based on compliance of the directions by the industry, GPCB issued trial run revocation for three months period vide order dated 07/11/2024 (**copy enclosed as Annexure-VI**).
- Hence, GPCB has already taken required actions in the matter, levied Rs. 1 Crore as interim Environmental Compensation and taken a Bank Guarantee of Rs.3.75 Lakhs from the industry. Further details, if any required by Hon'ble Tribunal, may be sought from DISH (Directorate of Industrial Safety & Health) by making it respondent in the matter of this OA.

# ANNEXURE-I



## GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous and Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application inward no. **198595 dated 10/08/2021** for the **Consolidated Consent and Authorization (CC & A)** of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

### CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

**M/s. Emami Agrotech Limited, (72346)**

**Survey no. 49,**

**Location-2 of Smart Industrial Port City (SIPC) of KPT (DPT)**

**Ps-Kandla Marine Police Station,**

**Tal: Gandhidham,**

**Dist: Kutch – 370 210**

1. Consent Order No. AWH-115551 Date of issue: 28/10/2021.
2. The consents shall be valid upto 09/08/2026 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity per Month
1	Refined Palm Oil	66,500 MT
2	Refined Soya Oil	35,000 MT
3	Vanaspati	5,800 MT
4	Palm Fatty Acid	3,500 MT
5	Soya Fatty Acid	100 MT
6	Acid Oil- By Product	900 MT
7	Vanaspati Fatty Acid	200 MT
8	Spent Acid	600 MT

### Subject to specific condition:

1. Industry shall not carry out any activities which attract provision of EIA notification 2016 and its amendment.
2. Industry shall install & operate conveyance pipeline (4.81 KM) only after CRZ Clearance from competent authority.

Page 1 of 10

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3. Industry shall comply with applicable conditions of Environment Clearance granted to Kandla Port Trust for Smart Industrial Port City (SIPC) granted by MoEF & CC vide order dated 10/10/2017.
4. Industry shall comply with Manufacturing, Storage and Import of Hazardous Chemicals Rules – 1989.
5. Industry shall comply with coal handling guidelines of this Board.
6. Industry shall provide dedicated silo for storage of fly ash & shall dispose of fly ash as per CPCB guideline.
7. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
8. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
9. Industry shall not withdrawal ground water without prior NOC of CGWA as per order of Hon. National Green Tribunal.
10. Industry shall obtain registration with approved EPR action plan as per Plastic Waste Management Rules-2016 & comply with following conditions:
  - a. Industry shall submit a copy of EPR action plan approved by competent authority along with EPR liability for state of Gujarat & submit plan for compliance of the same with complete details regarding collection centers, mode of conveyance & disposal through registered recyclers/ re processors/ co processors.
  - b. Immediately start implementation of EPR action plan and submit quarterly compliance report against EPR liability for Gujarat regularly clearly indicating plastic waste collection centers, mode of transportation and disposal through recycler/ re-processor/ co-processor with all supporting documents.
  - c. Comply with manifest system introduced by this Board. (Available on GPCB website) for the movement of plastic waste within and from State of Gujarat & submit copies of the same with quarterly compliance report.
  - d. Purchase plastic raw material only from manufactures industry having valid registration under plastic rules, maintain its record and submit its report with quarterly compliance.
  - e. Maintain complete record about post-consumer waste and in-plant, plastic waste with clearly indicating quantity generated along with acknowledge of re-processor/ recycler about quantity.

### **3. CONDITIONS UNDER THE WATER ACT:**

3.1 Water Source: - DPT & GWIL.



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- 3.2 The quantity of the fresh water consumption for industrial purpose shall not exceed 2616 KL/Day (Fresh: 1666 KLD + Recycle: 950 KLD).
- 3.3 Industry shall provide additional 3 stage RO system to increase reuse of waste water after treatment. Reject of existing RO is subjected RO1. Reject of RO1 shall be subject to ERS followed by RO2 & RO3 permeate of ROs & MEE condensate (950 KLD) shall be mixed up with raw water & reused.
- 3.4 The quantity of the fresh water consumption for domestic purpose shall not exceed 30 KL/Day.
- 3.5 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 440 KL/Day.
- 3.6 The quantity of domestic waste water (sewage) shall not exceed 20 KL/Day.
- 3.7 Industry shall operate Effluent Treatment Plant (ETP) adequately so that treated industrial effluent shall comply with following norms:

PARAMETERS	PRESCRIBED LIMITS
pH	6.5 to 8.5
Temperature	40°C
Colour (Pt.Co. scale) in units	100 units
Total Suspended Solids	100 mg/L
Oil and Grease	10 mg/L
Ammonical Nitrogen	50 mg/L
BOD ( 3 days at 27° C)	30 mg/L
COD	100 mg/L
Chlorides	600 mg/L
Sulphates	1000 mg/L
Total dissolved solids	2100 mg/L
Percent Sodium	60 %
Phenolic Compounds	1 mg/L
Sulphides	5.0 mg/L
Sodium Absorption Ratio	26

- 3.8 Industrial effluent after confirming to above norms shall be partially (410 KLD) subjected to (Effluent Recovery System) ERS followed by RO system. RO reject shall be subjected to MEE, while RO permeate & MEE condensate shall be reused back in process. Remaining treated effluent (30 KLD) conform to above norms shall be discharge on land for gardening & plantation.
- 3.9 Industry shall provide flow meter at inlet & outlet to all RO system ERS, outlet of ETP, reuse line for RO permeate & MEE condensate & maintain its records.
- 3.10 Industry shall operate Sewage Treatment Plant (STP) adequately so that treated domestic effluent shall comply with following norms:

PARAMETERS	PERMISSIBLE LIMIT
pH	6.5 to 9.0
BOD ( 3 days at 27° C)	20 mg/L
Suspended Solids	100 mg/L
Fecal Coliform	<1000 MPN/100 ml

Page 3 of 10

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Outward No: 60664

- 3.11 Treated domestic effluent conforming to above standard shall be discharged on land for gardening & plantation within premises.
- 3.12 Industry shall provide fixed pipeline network with flow meter for even distribution of treated effluent & domestic effluent for gardening & plantation and maintain its record.
- 3.13 Disposal system for storm water shall be provided separately, in no circumstances storm water shall be mixed with the industrial effluent in any case.

#### 4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in Boiler, Thermic Fluid Heaters & D.G. Set respectively:

Sr. No.	Utility	Fuel	Quantity
1.	AFBC Steam Boilers (26 TPH)	Imported Ccal	7.5 MT/hr
2.	AFBC Steam Boilers (16 TPH)	Imported Ccal	4.5 MT/hr
3.	Thermic Fluid Heater (40 L Kcal)	Imported Ccal	6 MT/hr
4.	Thermic Fluid Heater (20 L Kcal)	Imported Ccal	4 MT/hr
5.	Thermic Fluid Heater (8 L Kcal)	Imported Ccal	2 MT/hr
6.	D.G. Set (2000 KVA)	Diesel	450 ltr/hr

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached to Thermic Fluid Heaters, D.G. Set & AFBC Boilers shall conform to the following standards

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Thermic Fluid Heater (Cap:40 Lakh Kcal)	Common Stack 30 Meter	Bag filter, Water Scrubber	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 100 ppm 50 ppm
2.	Thermic Fluid Heater (Cap:20 Lakh Kcal)				
3.	Thermic Fluid Heater (Cap: 8 Lakh Kcal)				
4.	D.G. Set (2000 KVA)	15	Adequate Stack height	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 100 ppm 50 ppm
5.	AFBC Steam Boiler (Cap:26 TPH)	60	Water Scrubber, ESP		
6.	AFBC Steam Boiler (Cap:16 TPH)				



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4.4 The process emission through stack attached to Acid oil plant scrubber shall conform to the following standards;

Sr. No	Stack attached to	Stack height in Meters	APCM	Parameter	Permissible limit
1.	Acid oil plant scrubber	15	Water Scrubber	Acid Mist PM	50 mg/Nm <sup>3</sup> 50 mg/Nm <sup>3</sup>

4.5 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in µg/M <sup>3</sup>
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 Hours	50 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than 10 µm) or PM <sub>10</sub>	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than 2.5 µm) or PM <sub>2.5</sub>	Annual 24 Hours	40 60

4.6 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

4.7 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

#### 4.8 D.G. Sets Conditions

The D.G. Set shall have acoustic enclosure and shall comply with the standards specified at Sr. no. 95 of Schedule-I of the rule-3 of E.P. Rules -1986 and Noise pollution level as per the Air Act-1981.

##### D.G. Sets standards:-

The flue gas emission through stack attached to D.G. Sets shall conform to the following standards.

- a) The minimum height of stack to be provided with each of the generator set shall be  $H = h + 0.2 (KVA)^{1/2}$ , where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.

Page 5 of 10

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- b) Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
- c) The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
- d) The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
- e) All efforts shall be made to bring down the noise level due to the D.G. Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
- f) Installation of a D.G. Sets must be strictly in compliance with the recommendations of the D.G. Set manufacturer.
- g) A proper routine and preventive maintenance procedure for the D.G. Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.

**5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]**

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:-**AWH- 115551** date of Issue: **28/10/2021**.

5.2 **M/s. Emami Agrotech Limited**, is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at -49, Location-2 of Smart Industrial Port City (SIPC) of KPT (DPT), Ps-Kandla Marine Police Station, Tal: Anjar, Dist : Kutch.

Sr. No	Waste	Quantity per Annum	Schedule/ Category	Facility
1	Used or Spent Oil	4 MT	I-5.1	Collection, storage, transportation & disposed by registered recycler.
2	Chemical Sludge from waste water treatment (ETP Sludge)	120 MT	I-34.3	Collection, storage, transportation & disposed off to TSDF site.
3	Discarded Containers/ Barrels Drum/ Bags/	2 MT	I-33.1	Collection, storage, & disposal by selling to authorized decontaminator.



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4	Spent Nickel Catalyst	3.6 MT		Collection, storage, & disposal by selling to authorized recycler.
5	Spent Ion Exchange Resin containing toxic metal	1 MT		Collection, storage, transportation & disposed at common CHWIF.
6	Contaminated Cotton Rags or other cleaning material	1 MT		Collection, storage, transportation & disposed at common CHWIF.
7	Evaporating salt	1560 MT		Collection, storage, transportation & disposed off to TSDF site.

5.3 The authorization shall be valid upto 09/08/2026.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

## **5.6 TERMS AND CONDITIONS OF AUTHORISATION**

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.

Page 7 of 10

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9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30<sup>th</sup> day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14<sup>th</sup> October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.





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## 6 SPECIFIC CONDITIONS:-

- 6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 6.2 Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 6.4 The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 6.7 The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding **ninety days**. Prior permission of the Board shall be obtained for extension of the storage period.
- 6.8 The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 6.9 The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

## 7 GENERAL CONDITIONS: -

- 7.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2 Applicant shall also comply with the general conditions given in annexure I.
- 7.3 Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4 In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 7.5 The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.

Page 9 of 10

*Clean Gujarat Green Gujarat*

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Outward No: 6064

- 7.6 The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 7.7 The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.8 In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.
- 7.9 Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14<sup>th</sup> October 2003.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD

  
(Smt. U.K. Upadhyay)  
Senior Environment Engineer

NO: GPCB/CCA-Kutch-1655/ID-72346/

Date:-

Issued to:

M/s. Emami Agrotech Limited,

Survey no. 49,

Location-2 of Smart Industrial Port City (SIPC) of KPT (DPT)

Ps-Kandla Marine Police Station,

Tal: Gandhidham,

Dist: Kutch – 370 210

Outward No: 606644, 20/11/2021



# ANNEXURE-II

## GUJARAT POLLUTION CONTROL BOARD

15

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

CCA-Amendment  
(A-125991)

No. PC/CCA-KUTCH- 1655(2)/ GPCB ID-72346/

Date:

To,  
M/s. Emami Agrotech Limited,  
Plot No. 49, Location-2,  
Ps-Kandla Marine Police Station,  
Tal: Gandhidham,  
Dist: Kutch- 370 210.

**SUB:** Amendment in the consolidated consent & Authorization of the Board.

**REF:** 1) CCA issued by this office vide order no- **AWH- 115551** dated 20/11/2021 valid up to 09/08/2026.  
2) CTE Amendment issued by this office vide order no. **110282** dated 05/12/2020 valid upto 09/11/2025.  
3) Your CCA Amendment Application Inward ID No.**273352** dated **22/02/2023**.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 & framed under the Environment (Protection) Act-1986, The Board has granted CCA vide order No. **AWH- 115551** issued vide order dated 20/11/2021 valid upto 09/08/2026.

The Board has right to review and amend the conditions of the said CCA and its amendment orders. Now, considering your application for CCA amendment inward ID No.**273352** dated 22/02/2023, the said CCA order is amended as below:

1. The order shall be read as CCA amendment Order No.: A- 125991 Date of Issue: 29/04/2023, valid up to 09/08/2026.

2. The condition no. 2 of the said CCA is amended as below:

2. The consent shall be valid up to 09/08/2026 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant manufacturing following items/ products:

Sr. No.	Product	Quantity as per CCA dated:20/11/2021	Proposed quantity as per CTE- Amendment	Total quantity after CCA-Amendment
<b>Existing</b>				
1.	Refined Palm Oil	66,500 MT/Month	--	66,500 MT/Month
2.	Palm Fatty Acid	3,500 MT/Month	--	3,500 MT/Month
3.	Refined Soya Oil	35,000 MT/Month	--	35,000 MT/Month
4.	Soya Fatty Acid	100 MT/Month	--	100 MT/Month
5.	Acid Oil	900 MT/Month	--	900 MT/Month
6.	Vanaspati	5800 MT/Month	--	5800 MT/Month

Page 1 of 4

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

7.	Vanaspati Fatty Acid	200 MT/Month	--	200 MT/Month
8.	Spent Earth	600 MT/Month	--	600 MT/Month
<b>Proposed</b>				
9.	Empty Tin Container (15 Liter)	--	400 MT/Month	400 MT/Month
10.	HDPE Jars (15 Liter)	--	25 MT/Month	25 MT/Month
11.	HDPE Jars (5 Liter)	--	15 MT/Month	15 MT/Month

**SUBJECT TO THE FOLLOWING SPECIFIC CONDITIONS:**

1. There shall be no change in existing water consumption, waste water generation & its mode of disposal, hazardous waste generation & its mode of disposal, due to CCA-Amendment.
2. Industry shall not carry out any activity which may attract the applicability of EIA notification-2006 & its amendment.
3. No ground water shall be withdrawal without prior permission from CGWA as per Hon'ble NGT order.
4. Unit shall obtain fresh water from valid source have permission of the competent authority.
5. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
6. Industry shall comply with coal handling guideline of this Board.
7. Industry shall provide dedicated storage facility for fly ash.
8. Industry shall dispose of fly ash only as per fly ash notification & maintain its record.
9. Industry shall comply with fly ash notification 1999 as amended from time to time.
10. Industry shall renew Public Liability Insurance Policy time to time & submit a copy of the same to this office.
11. Industry shall comply with circular of the Board dated 27/08/2021 regarding retrofitting of emission control/ equipment in D.G. Set of capacity 125 KVA and above as per system & procedure for emission compliance testing of Retrofit Emission Control Devices (RECD) for D.G. Set issued by CPCB dated 01/02/2022 at the earliest and submit compliance.

**3. The condition no. 4 of the said CCA is amended as below:**

- 4.1 The following shall be used as fuel in TFH, Vessel, Furnace, Heating Furnace & D.G. Set respectively:

Sr. No.	Utility	Fuel	Quantity		
			Existing	Proposed	Total
1.	AFBC Steam Boiler (26 TPH)	Imported Coal	7.5 MT/Hr	--	7.5 MT/Hr
2.	AFBC Steam Boiler (16 TPH)	Imported Coal	4.5 MT/Hr	--	4.5 MT/Hr



# 40 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

3.	TFH (40 L Kcal)	Imported Coal	6 MT/Hr	--	6 MT/Hr
4.	TFH (20 L Kcal)	Imported Coal	4 MT/Hr	--	4 MT/Hr
5.	TFH (8 L Kcal)	Imported Coal	2 MT/Hr	--	2 MT/Hr
6.	D.G. Set (2000 KVA)	Diesel	450 Lit/Hr	--	450 Lit/Hr
7.	D.G. Set (2 nos.) (1500 KVA)	Diesel	--	340 Lit/Hr	340 Lit/Hr

4.2 The applicant shall install & operate air pollution control system efficiently in order to achieve prescribed norms.

4.3 The flue gas emission through stack attached to Steam Boilers, TFHs & D.G. Sets shall conform to the following standards;

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
<b>Existing</b>					
1.	AFBC Steam Boiler (Cap:26 TPH)	60 m	ESP & Water Scrubber	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 100 ppm 50 ppm
2.	AFBC Steam Boiler (Cap:16 TPH)				
3.	Thermic Fluid Heater (Cap: 40 L Kcal)	30 m	Bag Filter & Water Scrubber	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 100 ppm 50 ppm
4.	Thermic Fluid Heater (Cap: 20 L Kcal)				
5.	Thermic Fluid Heater (Cap: 8 L Kcal)	30 m	Bag Filter & Water Scrubber	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 100 ppm 50 ppm
6.	D.G. Set (2000 KVA)	15 m	Adequate Stack height	PM	150 mg/Nm <sup>3</sup>
7.	D.G. Set (2 nos.) (1500 KVA) (Proposed)	15 m	Adequate Stack height	SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm
8.	Coal Crushing Unit (Proposed)	11 m	Bag Filter	PM SO <sub>2</sub> NO <sub>x</sub>	150 mg/Nm <sup>3</sup> 100 ppm 50 ppm

4.4 The process gas emission through stack attached to Acid oil plant scrubber shall conform to the following standards;

Sr. No	Stack attached to	Stack height	APCM	Parameter	Permissible limit
1.	Acid oil plant scrubber (Existing)	15 m	Water Scrubber	Acid Mist SO <sub>2</sub>	50 mg/Nm <sup>3</sup> 40 mg/Nm <sup>3</sup>

- 4.5 The concentration of the following parameters in the ambient air within the premises of the industry shall not exceed the limits specified hereunder as per National Ambient Air Quality Standards issued by MoEF & CC dated 18th November-2009. In addition to following parameters Industry shall also carry out AAQ monitoring of all other applicable parameter as per MoEF notification dated 18/11/2009 and submit the report to the Board.

Sr. No.	Pollutant	Time Weighted Average	Concentration in Ambient air in $\mu\text{g}/\text{M}^3$
1.	Sulphur Dioxide ( $\text{SO}_2$ )	Annual 24 Hours	50 80
2.	Nitrogen Dioxide ( $\text{NO}_2$ )	Annual 24 Hours	40 80
3.	Particulate Matter (Size less than $10 \mu\text{m}$ ) or $\text{PM}_{10}$	Annual 24 Hours	60 100
4.	Particulate Matter (Size less than $2.5 \mu\text{m}$ ) or $\text{PM}_{2.5}$	Annual 24 Hours	40 60

- 4.6 The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4.7 The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
4. Rest of conditions of Consolidated Consent & Authorization (CC&A) order No: AWH-115551 issued vide this office dated 20/11/2021 shall remain unchanged and industry shall comply with the same judicially.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD



(T. C. Patel)  
Unit Head

Incident Report  
**ANNEXURE-III**

<b>Name &amp; Address of Industry:</b>	M/s. Emami Agrotech Ltd, Plot No: 49, Location 2, PS Kandla Marine Police Station, Tal: Gandhidham, Dist: Kutch
<b>Subject:</b>	Fatal Incident occurred in the M/s Emami Agrotech Ltd.
<b>Date &amp; Time of Incident:</b>	16/10/2024 @ 00:30 Hrs
<b>Date &amp; Time of Inspection :</b>	16/10/2024 @ 13:45 Hrs
<b>Reason For Incident :</b>	As per primary information (in prima facie), Due to inhaling of H <sub>2</sub> S gas evolved from High ratio solid content effluent in HRSCC (High Ratio Solid Content Clarifier) feed tank of ETP.
<b>Chemicals involved in fire incident</b>	H <sub>2</sub> S gas
<b>Causality :</b>	Total 5 nos. fatal are reported.
<b>Environmental issue</b>	<ul style="list-style-type: none"> <li>➤ H<sub>2</sub>S level measured in HRSCC feed tank at 14:00 Hrs on 16/10/2024.</li> <li>➤ As measured value of H<sub>2</sub>S gas (5 ppm) in HRSCC feed tank during monitoring period at 14:00 hrs on 16/10/2024, H<sub>2</sub>S level might be very high during night when the incident took place.</li> </ul>
<b>Pollution Level Monitoring</b>	<ul style="list-style-type: none"> <li>➤ 5 ppm H<sub>2</sub>S level is measured in HRSCC feed tank with help of H<sub>2</sub>S handy meter at 14:00 hrs on 16/10/2024.</li> <li>➤ One wastewater sample of wastewater is collected from HRSCC feed tank.</li> </ul>
<b>Results</b>	<ul style="list-style-type: none"> <li>➤ AR of collected water sample is awaited.</li> </ul>
<b>Status</b>	<ul style="list-style-type: none"> <li>➤ During visit, Production Plant is taken under shutdown since 14 th Oct 2024.</li> <li>➤ Provided Boiler and ETP units are observed not in operation.</li> <li>➤ One sample of wastewater is collected from HRSCC feed tank (40KL cap.) of ETP. Approx. 2 ft wastewater level is observed in HRSCC feed tank.</li> <li>➤ ETP units are observed not in operation during visit.</li> </ul>
<b>CCA status</b>	<ul style="list-style-type: none"> <li>➤ CCA valid up to 09/08/2026</li> </ul>
<b>Nature of Industry</b>	<ul style="list-style-type: none"> <li>➤ Vegetable oil manufacturing including solvent extraction and refinery / hydrogenated oils</li> </ul>
<b>Observations:</b>	<ul style="list-style-type: none"> <li>➤ During visit, Production Plant is taken under shutdown since 14 th Oct 2024.</li> <li>➤ Provided Boiler and ETP units are observed not in operation.</li> <li>➤ Fatal incident occurred on 16/10/24 at 00:30 hrs in HRSCC feed tank of ETP.</li> <li>➤ 5 nos. fatal (contractual persons) are reported during incident. As per preliminary information provided by Safety Officer Shri Jayesh Jethwa, ETP second shift Incharge went into HRSCC feed tank without work permit due to some reason, he collapsed. Then another person entered into said tank to save him, he also collapsed. Then after another three persons entered into said tank. all five persons were died. These fatal incident might be caused due to inhaling of H<sub>2</sub>S gas evolved from effluent stored in</li> </ul>

	<p>HRSCC feed tank of ETP.</p> <ul style="list-style-type: none"><li>➤ One sample of wastewater is collected from HRSCC feed tank ( 40KL cap.) of ETP. approx 2feet waste water level is observed in HRSCC feed tank.</li><li>➤ H<sub>2</sub>S level measured in HRSCC feed tank at 14: 00 hrs during visit is 5 ppm. looking to the 5 ppm level of H<sub>2</sub>S gas in said tank, H<sub>2</sub>S level might be very high in said tank during night hours when incident took place.</li><li>➤ As per MSDS of H<sub>2</sub>S, TL<sub>V</sub>(Thresh hold value) of H<sub>2</sub>S is 1 ppm. Short Term Exposure limit of H<sub>2</sub>S is 5 ppm.</li></ul> <p>Photographs taken during inspection are attached herewith.</p> <p>The following written instructions are given to unit during inspection:</p> <ol style="list-style-type: none"><li>1. You have not intimated Regional Office GPCB regarding fatal incident occurred in your premises, please clarify about the same.</li><li>2. Please Submit incident report at Regional Office, GPCB.</li><li>3. To cover manholes of RCC Closed tanks of ETP.</li><li>4. H<sub>2</sub>S level measured in HRSCC feed tank, with help of H<sub>2</sub>S handy meter, is 5 ppm during monitoring of HRSCC feed tank. Please take adequate precautionary and preventive measures to control the H<sub>2</sub>S emission.</li></ol>
--	--

Date : 16/10/2024

K.C.Ghatalia  
AEE

F.M.Modi  
EE& Regional Officer

Photographs



# ANNEXURE-IV

## GUJARAT POLLUTION CONTROL BOARD



Paryavaran Bhavan  
Sector-10-A, Gandhinagar-382 010.  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : [www.gpcb.gov.in](http://www.gpcb.gov.in)

By R.P.A.D.

### CLOSURE DIRECTIONS UNDER SECTION (31) (A) OF AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREINAFTER REFERRED TO AS AIR ACT) AS AMENDED FROM TIME TO TIME

WHEREAS you are having industrial plant located at Plot No. 49, Location-2, SIPC, Ps-Kandla Marine Police Station, Kandla, Tal: Gandhidham, Dist. Kutch for manufacturing of Refined Palm Oil, Refined Soya Oil, Acid Oil, etc.

AND WHEREAS Board had granted you consent under the provision of Air Act vide CCA order no. AWH-115551 dated 22/11/2021, which is valid up to 09/08/2026 for manufacture items / products subject to the conditions mentioned therein.

AND WHEREAS, your industry was monitored by the Board official on 16/10/2024 under Section-24 of Air Act-1981 with reference to the accident occurred. During the inspection, following were observed:

1. Accident occurred due to inhalation of H<sub>2</sub>S gas evolved from effluent stored in HRSCC Feed Tank of ETP.
2. Due to occurred accident, 5 nos. of fatality (contractual persons) are reported.
3. H<sub>2</sub>S level measured in HRSCC feed tank at 14:00 Hrs. during visit was 5 ppm. As per MSDS of H<sub>2</sub>S, Threshold Limit Value (TLV) of H<sub>2</sub>S is 1 ppm and Short Term Exposure Limit (STEL) of H<sub>2</sub>S is 5 ppm.
4. Looking to the 5 ppm level of H<sub>2</sub>S gas in the said tank at the inspection time, H<sub>2</sub>S level might be very high in the said tank during night hours when accident took place.
5. Industry has not intimated GPCB regarding occurrence of the fatal accident.
6. It seems that you have failed to take adequate safety measures to avoid such kind of accident.
7. You have not taken due care for workers & not provided them Personal Protective Equipment (PPEs) for their safety.

AND WHEREAS considering above, officials of the Board issued "written remarks" onsite at the time of inspection. Considering the severity of accident, fatality of 05 persons and aforesaid observations during the inspection on 16/10/2024, it is evident that you have failed to take necessary precautions and actions to prevent such accident. Prima facie, non-compliance of industrial safety rules has resulted into such accident.

Under the circumstances, I, T. C. Patel, Unit Head of Gujarat Pollution Control Board is directed to issue the directions under Section – (31) (A) of the Air (Prevention and Control of Pollution) Act-1981 as under:


CPTD

1. To prohibit you from manufacturing of above said products.
2. To close down the operation of your industrial plant on the above mentioned site with immediate effect.
3. To direct the concerned authority to stop supply of electricity with immediate effect.
4. If your plant runs on captive power plant or D.G. Set, then you shall stop its operation with immediate effect.
5. To submit post mortem reports of all the 5 workers, safety audit report, HAZOP study report, DISH report, etc.
6. To deposit interim Environment Damage Compensation of Rs. 1,00,00,000/- (Rupees One Crore only).
7. To submit revocation application with detailed remedial action taken report, undertakings and Bank Guarantee of Rs. 3,75,000/- for a period of at least one year from nationalized bank, valid for one year duration for ensuring compliances of Environmental Acts / Rules laws, in future, if industry intend to restart production.

If the above directions are not complied, you are liable for prosecution under Section 41 (2) of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment.

If you are aggrieved by the aforesaid direction, you may file an appeal under section 31 B of the Air (Prevention and Control of Pollution) Act-1981 before Hon'ble National Green Tribunal within thirty days from the date of this order.

**For and on behalf of  
Gujarat Pollution Control Board**



**(T. C Patel)  
Unit Head**

**No-GPCB/CCA-KUTCH-1655(2)/ID 72346/**

**Issued to:**

**M/s. Emami Agrotech Limited,  
Plot No. 49, Location-2,  
SIPC, Ps-Kandla Marine Police Station, Kandla,  
Tal: Gandhidham, Dist: Kutch -370 210.**

**Date: /10/2024**

Outward No. 2477, 18/10/2024



# 47 GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan  
Sector-10-A, Gandhinagar-382 010.  
Phone : (079) 23226295  
Fax : (079) 23232156  
Website : www.gpcb. gov. in

Copy to;

- ✓ 1) The Superintendent Engineer (SE)  
Paschim Gujarat Vij Company Limited (PGVCL),  
Circle Office, Nr. Bus Station,  
Tal-Anjar, Dist-Kutch-370110.....

It is hereby informed to request you to disconnect supply of electricity with **immediate effect (except single phase)** of **M/s. Emami Agrotech Limited** located at Plot No. 49, Location-2, SIPC, Ps-Kandla Marine Police Station, Kandla, Tal: Gandhidham, Dist. Kutch and inform this office.

For and on behalf of  
Gujarat Pollution Control Board

(T. C Patel)  
Unit Head

Outward No:824917,18/10/2024



# Gujarat Pollution Control Board

PCB Id: 72346 25

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## 1 Industry Details Emami Agrotech Limited **ANNEXURE-V** Outward No: 30267-29/10/2024

Email : skm@emamiagrotech.com      PLOT NO: Plot No. 49, Location-2, SIPC, PS-Kandla Marine Police station, Kandla,, KANDLA - 370210

Telephone : 09687027770      DIST : Kutch East, TAL : Gandhidham , SIDC : Not In Gide

Inspection Id : 824752 ( On Application )      Ro Name : Kutch East

2 Type / Scale / Sector / Status : RED / LARGE / Vegetable oil manufacturing including solvent extraction and refinery / hydrogenated oils- [Waste water generation > 100 kLD] / In Operation

3 Inspection Dt & Time : 29/10/2024 12:10 / Air , Water , Hazd      Person Contacted : Mr Vijaybhai Ramdasani, DGM Eng.

4 Env Audit Detail : Sch : N.A , , Year : , On Dt :

Commissioned Dt : 20/07/2020      Production Start Dt : 20/07/2020      Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day      Ind : 1666.000      Dom : 30.000      Borewells: 0

6 Waste Water generation / Discharge (klpd) :      Ind : 440.000      Dom : 20.000      Tubewells: 0

7 Consumer No.(Electric Meter):      Source of Water Supply: DPT & GWIL / Private Tanker

8 Disposal Mode of Industrial / Domestic :      Zero Discharge / ReCycling

9 Discharge Pt / Final Receiving Body (Ultimate):      Zero Discharge / Zero Discharge

10 Status of water consent Under the Water Act,1974:      A-125991-09/08/2026 Last Inward:273352-22/02/2023[GRT]

11 Effluent Treatment plant (ETP) : Units, if provided and status :  
No Data

12 Whether Industry is a member of CETP ?      No

13 Boilers=1 , DG Sets=2 , Flue Gas =5, Process =2 , ETP Cap = 0 , Capacity of All = 0

APCM Details : Bag Filter,E.S.P,Water Scrubber  
Fuel Used : Coal,Diesel  
Stack Attached to : .... Any Other,Boiler,D.G. Sets,Fuel Heater(Thermic)

14 TSDF Name :      Not Regd with any TSDF

15 Lab Charges Pending : NIL      Water Cess Charges Pending : NIL

16 Last Env. Form V : 2024-2025      Water Cess Return :      HW Monthly Return : 2024-99

17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
16/10/2024	DIR	23/10/2024	31A,IMM,	823426	DIR	OTH	825353
16/10/2024	DIR	23/10/2024	31A,IMM,	823426	DIR	OTH	824917
18/08/2021	SCN	11/10/2021	---	616790	SCN	APP	603213

Monthly Patrak Data : Last Return : 202409      HAZD Waste Disposal : 0.000 (0 Trucks)

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 589528, ETP - 87050, APCM - 9304	Meter Reading - 0, Kilo Litre - 8671	Meter Reading - 18455, Kilo Litre - 6014

29/10/2024

1/8 ( Through XGN )



# Gujarat Pollution Control Board

PCB Id: 72346 26

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## One Time Updatations

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	PGVCL	
p	- On East Direction of the location of the Company	SIPC LAND	
p	- On North Direction of the location of the Company	SIPC LAND	
p	- On South Direction of the location of the Company	GANDHIDHAM -KANDLA ROAD	
p	- On West Direction of the location of the Company	SIPC LAND	
o	- Production since (Date) or Proposed	20/07/2020	
g	- Nos of Stacks ( Flue Gas & Process )	0, 0	
k	- <b>Recycler Registration Valid ??</b>	No.	
j	- Name & Address of MAIN Re-Cycler	.....	
h	- Regd with T.S.D.F	SEP-Bhachau-Saurashtra Enviro Projects Pvt. Ltd [28203]	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	Yes	
l	- CETP Name	----NOT a CETP Member	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 1, 1	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	No.	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Secondary-Tertiary	

## General Observation

a	- R.O File No	-	
a	- Is the Industry in Operation ??	No.	
b	- <b>Industry Operating without CCA</b>	No.	
c	- <b>Has Production exceeded (last 3 MTHs) than CCA-Qty</b>	No.	
d	- <b>Any products-NOT in CCA, manufactured-Last 3 MTHs</b>	No.	
e	- <b>Foul Odour/Fugitive Emission/Bye Pass in Premises ??</b>	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- <b>Has Regn with CETP or TSDF expired ??</b>	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

## Air Related

a	- <b>Fuel Type confirmitive with CCA ?</b>	Yes	
b	- <b>Av. Fuel Consumption EXCEEDING CCA limits</b>	No.	
c	- <b>APC Measures confirmitive with CCA conditions ??</b>	No.	
d	- ALL APCMs are in operation	No.	
e	- SMF availability	Not Reqd	
f	- <b>Thick Smoke observed in Flue Gas/Processes ??</b>	No.	
g	- <b>ph of Scrubbing Media as per requirement ??</b>	No.	
h	- Ultimate Disposal of Scrubbing Media	ETP	
i	- Nos of Samples : Stack & Ambient	0, 0	

## GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	No.	
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## Haz Waste Related

a	- <b>Haz waste Catg confirmitive with CCA</b>	Yes	
b	- <b>H.W generation exceeding CCA limits</b>	No.	
c	- <b>Collection, Storage, Treatmnt, Disposal Facility Adequate ??</b>	No.	

29/10/2024

2/8 ( Through XGN )



# Gujarat Pollution Control Board

PCB Id: 72346 27

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Fully	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	-----	
g	- <b>Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?</b>	No.	
h	- <b>Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)</b>	.....	
i	- <b>Technical capability and equipment complying with the SOP/Guideline?</b>	No.	
j	- <b>Is unit complying the conditions gives in SOP/Guidelines?</b>	No.	
k	- <b>Facility is adequate for the applied process</b>	No.	
l	- <b>Passbook is maintained?</b>	No.	
m	- <b>Details of PLL, if applicable</b>	....	
n	- <b>Details of safety specs provided by the facility</b>	.....	
o	- <b>Separate storage area for Haz. Waste for the utilization or generation from the process is provided?</b>	Yes	
p	- <b>Quantity of Hazardous waste procured as per CCA?</b>	Yes	

### Water Parameter

b	- Source of Water Supply	DPT & GWIL / Private Tanker	
c	- <b>W.W.G is EXCEEDING the CCA Limits</b>	No.	
d	- <b>W.W Disposal as per the Consent Conditions ?</b>	No.	
e	- Was the ETP in operation ?	Yes	
f	- Treatment System ADEQUATE to handle existing effluent	Adequate	
g	- <b>Did u observe ANY ILLEGAL Discharge ??</b>	No.	
h	- Nos of Samples collected	0	

### Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

### Site Observations during Inspection , PCB-ID: ( 72346 )



## Inspection Crux:

### Water Observation:

### Air Observation:

### Hazard Observation:

### General Observation:

This unit is inspected with reference to closure revocation (CRF) application submitted by unit. Board has issued closure direction u/s 31(A) of "The Air (Prevention and Control of Pollution) Act"-1981 on 29/10/2024 with immediate effect. Point wise compliance status/submission with respect to the closure order dated 29/10/2024 are as under in prescribed format. During inspection, production plant with all the facilities are observed not in operation. HRSCC feed tank approx.80% observed filled with wastewater. During inspection, water/wastewater discharge is not observed within & outside the premises. As directed, Ms. D.J.Sorathia (APE) is a part of monitoring team. [4741]-29/10/2024

~ RO Comments/Reply :May be revoked for trial run,only after consideration of Hon'ble NGT matter OA no 1244/2024.-29/10/2024

**I recommend : Closure May be Revoked : Revocation Type: Trial Revocation**

W.C Notings: as per crux[4741-AEE]~

## **Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance**

## **Compliance Observed in this Inspections.**



# Gujarat Pollution Control Board

PCB Id: 72346 29

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Instructions in Previous Visits and Reply	Insp Det	Instruction Status
૨. બનેલી ઘટના અંગેનો incident report અત્રેની પ્રાદેશિક કચેરીએ submit કરવો.	823426(16/10/24)	---
1. આપના એકમની ETPની HRSCC feed tank માં આજરોજ 00:30 (આશરે) કલાકે સદર tank માં પાંચ (૦૫) વ્યક્તિઓના fataલ થયેલ છે તે અંગે GPCBની પ્રાદેશિક કચેરીએ જાણ કરેલ નથી તે અંગે ખુલાસો કરવો. આપના દ્વારા જાણ કરાયેલ નથી.	823426(16/10/24)	---
3. ETP અંતરગત આવેલ RCC closed tank નાં manhole ને કવર કરવા.	823426(16/10/24)	---
૪. HRSCC feed tank કે જ્યાં દુર્ઘટના બનેલ છે ત્યાં મુલાકાત સમયે પણ H2S meter દ્વારા H2Sની માત્રા 5 (પાંચ) ppm જેટલી મળેલ છે સદર બાબતે H2S ને નિયંત્રિત કરવા પુરતા પગલા લેવા.	823426(16/10/24)	---
1. આપના દ્વારા અંદાજીત 20 MT- ETP Sludge RCC floor પર (without rooftop) store કરવામાં આવેલ છે. સદર ETP Sludge storage area ને rooftop facility provide કરવી.	814464(07/08/24)	Pending !! Reminded AGAIN
2. મુલાકાત સમયે, open area માં જોવા મળેલ discarded container- 20 Nos. ને dedicated storage area માં શિફ્ટ કરવા.	814464(07/08/24)	Pending !! Reminded AGAIN



# Gujarat Pollution Control Board

PCB Id: 72346 30

( Inspection Report ) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

## Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (72346)

### A Sample Details

### B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	... Any Other	15	acid oil plant scrubber	WSC	
2	Coal Mill	10	coal crushing unit	FIL	

### C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	D.G. Sets	15	D.G. Set - 02 Nos. (Cap: 1500 KVA) stack (15 Meter X 02 Nos.)	YES	N.A	Diesel	340 Liter/Hr.	
2	Boiler	60	Common Stack of 26 TPH and 16 TPH AFBC Boiler	YES	ESP,WSC	Coal	12 MT/HR.	
3	Fuel Heater (Thermic)	30	TFH - 40 lakh Kcal and 20 lakh Kcal (Common Stack of 3 Nos TFH)	YES	FIL,WSC	Coal	10 MT/Hr.	
4	D.G. Sets	15	Capacity : 2000 KVA	YES	N.A	Diesel	450 Liter/Hr.	
5	Fuel Heater (Thermic)	30	TFH- 08 Lakh Kcal ( Common Stack of 3 Nos TFH)	YES	FIL,WSC	Coal	2 MT/Hr.	

### D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Chemical sludge from waste water treatment	I -35.3	1560.000-M.T	COL,DSS,STO,TRA
2	Chemical sludge from waste water treatment	I -35.3	120.000-M.T	COL,DSS,STO,TRA
3	Contaminated cotton rags or other cleaning materials	I -33.2	1.000-M.T	COL,DSI,STO,TRA
4	Spent ion exchange resin containing toxic metals	I -35.2	1.000-M.T	COL,DSI,STO,TRA
5	Used or Spent Oil	I -5.1	4.000-M.T	COL,CYC,REU,STO,TRA
6	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	2.000-M.T	COL,CYC,STO,TRA
7	Spent Catalyst	I -17.2	3.600-M.T	COL,CYC,STO,TRA

### E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	acid oil	900.000	1800.000 - M.T	900.000	
2	crude degummed soya oil	0.000	0.000 - M.T	0.000	please remove it
3	crude palm oil	0.000	0.000 - M.T	0.000	Please remove it
4	Empty tin Container (15 Liter)	400.000	800.000 - M.T	400.000	
5	HDPE Jar (05 Liter)	15.000	30.000 - M.T	15.000	
6	HDPE Jar (15 Liter)	25.000	50.000 - M.T	25.000	
7	palm fatty acid	3500.000	7000.000 - M.T	3500.000	
8	refined palm oil	66500.000	133000.000 - M.T	66500.000	
9	refined soya oil	35000.000	70000.000 - M.T	35000.000	
10	soya fatty acid	100.000	200.000 - M.T	100.000	
11	spent earth	600.000	1200.000 - M.T	600.000	
12	vanaspati	5800.000	11600.000 - M.T	5800.000	
13	vanaspati fatty acid	200.000	400.000 - M.T	200.000	

### F Raw material :

29/10/2024

6/8 ( Through XGN )



# Gujarat Pollution Control Board

PCB Id: 72346 31

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Raw Material Name	Capacity - Unit / Month
1	bleaching earth	0.000 - M.T
2	caustic	0.000 - M.T
3	citric acid	0.000 - M.T
4	common salt	0.000 - M.T
5	crude degummed soya oil	0.000 - M.T
6	crude palm oil	0.000 - M.T
7	hdpe granules	0.000 - M.T
8	hydrochloric acid	0.000 - M.T
9	master batch	0.000 - KGS
10	nickel catalyst	0.000 - M.T
11	phosphoric acid	0.000 - M.T
12	sodium methoxide	0.000 - M.T
13	sulphuric acid	0.000 - M.T
14	tin sheet	0.000 - M.T

## G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 1696.000	WWG : 460.000	Water Source	Remark
1	Domestic Purpose	30.000	20.000	Narmada Line	
2	Others .....	1666.000	440.000	Narmada Line	

## H Solid Waste

## I Closure Reasons and Measures taken.

Sr.	Reason For Closure Direction	Measures Tasken	Compliance Observed	Inspection Remarks
1	1. To Prohibit your from manufacturing of above said products 2. To close down the operation of your industrial plant on the operation of your industrial plant on the above mentioned site with immediate effect 3. To direct the concerned authority to stop supply of electricity with immediate effect 4. To submit Post portem reports of all the 5 workers, safety audit report, HAZOP study report, DISH report etc. 5. To deposit Interim Environment Damage Compensation of Rs. 10000000 (Rupees One Crore only) 6. To submit revocation application with detailed remedial action taken report, undertakings and Bank Guarantee of Rs. 375000 for a period of at least one year from nationalized bank valid for one year duration for ensuring compliances of Environmental Acts / Rules laws, in future, if industry intend to restart production	1. Stopped manufacturing 2. Operations closed down 3. Directed and power disconnected 4. Submitting herewith post portem reports of all the 5 deceased employess, safety audit report, hazop study reports and DISH report. 5. Deposited 6. Submitting herewith	Complied	(01&02) During inspection, production plant with all the facilities are observed not in operation. As per record verified at site, plant is not in operation since 14th octomber 2024. Power supply of the unit is disconnected on 24/10/2024. (3) D.G.Set is utilized only for the office lighting purpose. (4) Unit has submitted post moterm report of all five worker & as per report, case of death pending for viscera analysis (copy uploaded by unit). Unit has submitted safety audit report carried out by third party. Unit has submitted Hazop Study Report carried out by third party. For the recommendations given under the reports, work of the compliances are under progress. (5) Unit has paid environemental damage compensation of Rs.1,00,00,000/- through payment id.570201, date 24/10/2024. (6) Unit has submitted BG of Rs.3,75,000/-, valid upto 23/10/2025.
2	HAZOP, MONTHLY PATRAK POST MORTERM REPORTS FORM 21	ARE NOT GETTING UPLOADED HERE SO SAME ARE UPLOADED IN EXTRA DOCUMENTS	Complied	Unit has submitted post mortem report.

Inspection Team : MR. HARSH BAHECHARBHAI PATEL

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.



# Gujarat Pollution Control Board

PCB Id: 72346

32

( Inspection Report ) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Signature By(MR. HARSH BAHECHARBHAI PATEL)



# 56 GUJARAT POLLUTION CONTROL BOARD

33

PARYAVARAN BHAVAN, SECTOR 10-A,  
GANDHINAGAR - 382010,  
(T) 079-23232152

## ANNEXURE-VI

By R.P.A.D.

**REVOCATION ORDER OF CLOSURE ORDER ISSUED UNDER SECTION-31 (A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 AS AMENDED FROM TIME TO TIME**

WHEREAS you are having industrial plant located at Plot No. 49, Location-2, SIPC, Ps-Kandla Marine Police Station, Kandla, Tal: Gandhidham, Dist. Kutch for manufacturing of Refined Palm Oil, Refined Soya Oil, Acid Oil, etc.

AND WHEREAS Board had granted you consent under the provision of Air Act vide CCA order no. AWH-115551 dated 28/10/2021, which is valid up to 09/08/2026 for manufacture items / products subject to the conditions mentioned therein.

AND WHEREAS, Board has issued Closure direction under Section 31 (A) of Air (Prevention and Control of Pollution) Act -1981 vide order no. GPCB/CCA-KUTCH-1655(2)/ID-72346/824917 dated 28/10/2024 with immediate effect for reasons stated therein.

AND WHEREAS, you have requested for revocation vide your letter dated 25/10/2024 along with compliance report with respect to closure order with supporting documents.

AND WHEREAS, you have submitted undertaking dated 24.10.2024 ensuring that you have complied directions issued to you by the Board and also will comply with CCA conditions.

AND WHEREAS, you have submitted Bank Guarantee of Rs. 3.75 lakhs valid up to 23/11/2025 to assure compliance of Environment Act.

AND WHEREAS, based on your submission your industry was monitored by Board officers on 29/10/2024 wrt revocation application. During inspection plant was not in operation & observed that;

1. During inspection, production plant with all the facilities observed not in operation.
2. Unit has submitted safety audit report carried out by M/s. Prosafe process engineering Pvt. Ltd.
3. Unit has submitted post mortem report of all the five workers & as per report, cause of death is pending for visceral analysis.
4. Unit has submitted HAZOP study report.

AND WHEREAS, along with revocation application, you have submitted compliance that;

1. Unit has provided SOP for ETP water tank cleaning and ETP operation.
2. Post visit necessary actions were taken to further reduce the H<sub>2</sub>S gas.
3. Manhole of the tank covered & locked.
4. Containers kept in the open area removed & shifted.
5. ETP sludge kept in covered shed.
6. Unit has submitted compliance report submitted to DISH with regards to the remark given in form 31 (visit book).
7. Submitted PLI policy, valid up to 15/12/2024.

1

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

Outward No: 8265/2024

ANDWHEREAS, unit has paid the interim Environment Damage Compensation of Rs. 1,00,00,000/- to the Board on 24/10/2024.

AND WHEREAS, you have submitted undertaking dated 05.11.2024 mentioning that DISH has not issued any Direction/ Closure till date.

Under the circumstances, I **J. B. Pandya, I/C Unit Head**, Gujarat Pollution Control Board **revoke the closure direction for three months from the date of issue of order with following conditions:**

1. Unit shall abide with orders/directions issued by Hon'ble NGT in the matter of OA no-1244/2024 and connected matters.
2. To ensure adequate safety measures & due care to avoid such incidents.
3. Industry shall comply with CCA conditions.
4. Unit shall comply with the recommendations and checklist points of the Safety audit report submitted.
5. Unit shall comply with the recommendations made in the HAZOP study report.
6. Unit shall submit point wise action taken details with regards to the measures suggested by the DISH.

This order is issued after obtaining approval from competent authority of the Board.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD



(J.B. Pandya)  
I/c Unit Head

Date: 11/11/2024

No-GPCB/CCA-KUTCH-1655(2)/ID 72346/

Issued to:

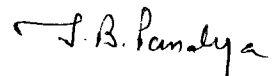
M/s. Emami Agrotech Limited,  
Plot No. 49, Location-2,  
SIPC, Ps-Kandla Marine Police Station, Kandla,  
Tal: Gandhidham, Dist: Kutch -370 210.

Copy To:

- 1) Executive Engineer,  
Electric Electrical Division,  
Nirman Bhavan, Ground Floor,  
New Kandla - 370 210.....

You are requested to reconnect electricity for three months from date of issue of this order to **M/s. Emami Agrotech Limited** located at Plot no. 49, Location-2, SIPC, Ps – Kandla Marine Police Station Kandla, Tal: Gandhidham, Dist: Kutch and intimate to us accordingly.

For and on behalf of  
GUJARAT POLLUTION CONTROL BOARD



(J.B. Pandya)  
I/c Unit Head

Outward No: 8262/11/2024